

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 915 OF 2024

IN THE MATTER OF: -

AMIT KUMAR

..... APPLICANT

Versus

UNION OF INDIA & ORS.

..... RESPONDENTS

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NEW DELHI

DATED: 05.11.2024

(PRADEEP MISRA & DALEEP DHYANI)

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

Supreme Court of India,

New Delhi-110001

(M.) 9810252518

Email: pradeepmisra@yahoo.com

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TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 915/2024

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REPLY ON BEHALF OF U.P. POLLUTION CONTROL
BOARD

I, Ankit Singh, S/o. Shri Ajit Singh, aged about 38 years, presently posted as Regional Officer, U.P. Pollution Control Board, Muzaffarnagar, U.P. at present at New Delhi do hereby solemnly affirm and state on oath as under:

1. That the deponent is working on the above mentioned post and has been duly authorized for filing reply on behalf of Member Secretary, U.P. Pollution Control Board and being well conversant with the facts and circumstances of the case, competent to swear this affidavit.
2. That present matter pertains to restoration of reserve forest located in Bibipur Jalalabad, Paoti Khurd, Dabheri, Bibipur Hatiya, Barnawi, Akbarpur Sunheti and Rataund, villages of district Shamli. The allegation of the Applicant is in respect of rampant deforestation



and illegal encroachments by farmers for agricultural activities in these forests.

3. That further it is submitted that as the issue relates to Forest Department, hence, the deponent has sent a letter dated 24.10.2024 to the District Forest Officer, Shamli seeking information regarding the action taken by forest department, so that report may be filed before this Hon'ble Tribunal. However, no action taken report/information is yet being received by the Board. A true copy of the letter dated 24.10.2024 is annexed herewith and marked as **Annexure R/1**.
4. That the affidavit on behalf of U.P. Pollution Control Board is being filed before this Hon'ble Tribunal for its kind perusal.

Dubil S.

DEPONENT

VERIFICATION

I, the deponent named above, do hereby verify that the content of all the paras of this affidavit are true to my knowledge and true on the basis of records. No part of it is false and nothing material has been concealed.

VERIFIED ON THIS THE 04TH DAY OF NOVEMBER, 2024
AT NEW DELHI.



ATTESTED

Renu Bala
RENU BALA REG No. 16727
NOTARY DELHI, EXP : 14/02/25
GOVERNMENT OF INDIA

Dubil S.

DEPONENT

2

2

4 NOV 2024



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

879/आ.श.नं०१५/अमित कुमार/२०२४

दिनांक

Dated 24.10.2024

सेवा में,

जिला वनाधिकारी
शामली।

महत्वपूर्ण / मा० एन० जी० टी० प्रकरण

विषय—मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 915/2024 अमित कुमार बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 30.07.2024 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या 915/2024 अमित कुमार बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 30.07.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिसके सुसंगत अंश निम्नवत् हैं :-

1. *In this Original Application, plea of the applicant is that Reserved Forests are located in Bibipur Jalalabad, Paoti Khurd, Dabhedhi, Bibipur, Hatia, Barnawi, Akbarpur Sunheti and Rataund villages of Shamli District, Uttar Pradesh. The allegation of the applicant is in respect of the rampant deforestation and illegal encroachments by farmers for agricultural activities in these forests.*

2. *Applicant has referred to Annexure 2 in support of the plea that the land in question is a forest land and he has also placed reliance upon the photographs Annexure 3 in support of the plea that the trees have been cut. Annexure 3 is the satellite image said to be of the area concerned.*

3. *The OA raises substantial issue relating to compliance of environment norms.*

4. *Issue notice to the respondents.*

मा० राष्ट्रीय हरित अधिकरण में योजित वाद में क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को भी रेस्पॉन्डेन्ट नं० 8 बनाया गया है। उक्त प्रकरण आपके विभाग से सम्बन्धित है।

अतः मा० राष्ट्रीय हरित अधिकरण में उक्त वाद के सम्बन्ध में आपके विभाग द्वारा कृत कार्यवाही की सूचना इस कार्यालय को प्रेषित करने का कष्ट करें, ताकि मा० एन० जी० टी० के समक्ष इस कार्यालय स्तर से भी आख्या प्रस्तुत की जा सके। प्रकरण में अग्रिम तिथि 08.11.2024 को नियत है, अतः आपका विशेष ध्यानाकर्षण अपेक्षित है।

संलग्नक—~~उत्तर प्रदेश सरकार~~

भवदीय,

(अकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि— मुख्य पर्यावरण अधिकारी (वृत्त-3), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

Tc.

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क्षेत्रीय अधिकारी

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Original Application No. 915/2024 Amit Kumar Vs Union of India & Ors.

From: Pradeep Misra (pradeepmisra@yahoo.com)

To: amit0123.ac@gmail.com

Date: Tuesday, November 5, 2024 at 01:48 PM GMT+5:30

Sir,

Please find attached the Affidavit of the Compliance

With Regards,

(PRADEEP MISRA)



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215.6kB